

ITEM NO.22

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 16646/2022

(Arising out of impugned final judgment and order dated 04-04-2019 in CRLA No. 276/2003 passed by the High Court Of Judicature At Allahabad)

IRFAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.106155/2022-CONDONATION OF DELAY IN FILING and IA No.106157/2022-EXEMPTION FROM FILING O.T. and IA No.106156/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 09-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Dr. Manish Singhvi, Sr. Adv.
 Mr. Jai Shankar, Adv.
 Mr. S. Jameel, Adv.
 Ms. Nandita Rao, Adv.
 Ms. Sarita, Adv.
 Ms. Pushpa Rana, Adv.
 Mr. Kausar Raza Faridi, AOR
 Mr. M I G Mansuri, Adv.
 Mr. Vikalp Sharma, Adv.
 Mr. Arvind Prakash, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice and tag with Criminal Appeal No. 994/2022, titled
"Fahimuddin vs. State of U.P".

The application for suspension of sentence will be listed in the month of February, 2023.

(SUSHIL KUMAR RAKHEJA)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)